

(c) whether the rescued children have been rehabilitated or handed over to their parents/guardians/family; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) As per the latest available published information with National Crime Records Bureau (NCRB), the year-wise Cases Registered, Kidnapped and Abducted and Recovered/Rescued from the year 2014 to 2016 are as under:—

Years	2014	2015	2016
Cases Registered	39876	44982	54723
Kidnapped and Abducted	38555	42993	54328
Recovered/Rescued	27473	32651	43301

The latest data pertains to the year 2016.

(c) and (d) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

A Standard Operating Procedure (SOP) has been prepared by Ministry of Women and Child Development for tracing of missing children, and has been circulated to all the States and UTs for further dissemination to all other stake holders such as Police, Child Welfare Committees (CWCs), Juvenile Justice Boards (JJBs) etc. This SOP lays down uniform guidelines for expediting the search and rehabilitation of a missing child all over the country.

Contractual workers in NDMC

1681. DR. SASIKALA PUSHPA RAMASWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether New Delhi Municipal Council is hiring workers on contractual basis, if so, details thereof including status of number of workers engaged in different departments of NDMC in last five years;

(b) whether Government is aware that under Rule 25 (2) (v) (a) of Contract Labour (Regulation and Abolition) Act, 1970 which ensures equal pay for equal work applies to contractual employees;

(c) if so, reasons for not giving same remuneration or facilities as being given to regular employees, which is violative of principles of natural justice; and

(d) whether Government would take steps to bring pay parity between them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) NDMC has informed that they are not hiring any new workers on contract basis. It has engaged 1087 workers on contractual basis in last five years, details of which are given in Statement.

(b) and (c) The Contract Labour (Regulation and Abolition) Act, 1970 and the rules framed thereunder regulate the employment of contract labour. Rule 25(2)(v) (a) of the Contract Labour (Regulation and Abolition) Central Rules, 1971 provides as under:—

“In case where workmen employed by the contractor perform the same or similar kind of work as the workmen directly employed by the principal employer of the establishment, the wage rates, holiday, hour of works and other conditions of service of the workmen of the contract shall be same as applicable to the workmen directly employed by the principal employer of the establishment or similar kind of work”.

The said rule is applicable in case of workmen employed by the Contractor and engaged in work awarded to the said contractor on behalf of the Principal Employer, which is not the case in NDMC.

A well-established Central Industrial Relations Machinery (CIRM) is in place to enforce the Contract Labour (Regulation and Abolition) Act, 1970. The country-wide network of Dy. Chief Labour Commissioners (Central) and Regional Labour Commissioner (Central) under the control of Chief Labour Commissioner (Central) is mandated to settle the complaints/claims of the contract workers in terms of the provision of said Act and Rules framed thereunder.

(d) NDMC has informed that persons engaged on contract basis are paid on the basis of scales of 6th Central Pay Commission (CPC). Revision of the same as per the scales of 7th CPC is under consideration.

Statement

*Details of number of workers engaged in different departments of
NDMC during the last 05 years*

Sl. No.	Name of Establishment	Name of Post	Number of Post	Total
1	2	3	4	5
1.	Secy's Estt.	Clerical Assistant	134	417
		Data Entry Operator Grade 'A'	251	
		Deputy Manager (CS)	03	
		Programmer	08	
		Assistant Programmer	02	
		Junior Stenographer	02	
		Helper	14	
		Library Attendant	03	
2.	Health Estt.-I	Nil	Nil	Nil
3.	Health Estt.-II	General Duty Medical Officer (GDMO) Grade 'A'	30	323
		Ayurvedic Physician	05	
		Medical Officer (Dental)	08	
		Homoeopathic Physician	08	
		Specialists	31	
		Asstt. Veterinary Surgeon	02	
		OT Asstt.	04	
		Lab Technician	11	
		Lab technician (Public Health Lab.)	02	
		Taker-cum-Lab Asstt. (Public Health Lab.)	02	
		Medical Social Worker	01	
		Physiotherapist	06	
		ECG Technician	02	

1	2	3	4	5
		Radiographer	01	
		Ayurvedic Compounder	09	
		Homoeopathic Compounder	06	
		Allopathic Pharmacist	28	
		Veterinary and Live Stock Inspector	03	
		Staff Nurse Grade 'A'	83	
		Assistant Nurse Midwife (ANM)	32	
		Nursing Orderly	49	
4.	Health Estt.-III	Assistant Sub Inspector (ASI)	09	09
5.	A&H	Section Officer (Horticulture)	13	13
6.	Civil Estt.-I	Nil	Nil	Nil
7.	Civil Estt.-II	Junior Engineer (Civil)	61	69
		Junior Engineer (Mech.)	04	
		Electrician	04	
8.	Edn. Estt.-I and II	Teaching Staff	60	107
		Creche Attendant	18	
		Youth Centre Incharge	05	
		Bal Sahaika/Chreche Aya	05	
		Social Education Teacher	19	
9.	Elect. Estt.-I	Junior Engineer	51	128
		Substation Attendant (SSA)	77	
10.	Elect. Estt.-II	Light Motor Vehicle (LMV) Driver	20	21
		Assistant Line Mate	01	
GRAND TOTAL				1087

Incidents of human trafficking

1682. SHRI SANJAY SETH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether incidents of human trafficking are constantly being reported in various parts of the country including at ports, airports and international borders;